

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
SH. KUL BHARAT, JUDICIAL MEMBER**

ITA No.5461/Del/2018  
Assessment Year: 2015-16

<b>Nikita Agarwal</b> D/o Sh. Sudhir Kumar Bansal, D-175, Saket, Meerut PAN No.AFIPB1480L (APPELLANT)	<b>Vs</b>	<b>DCIT</b> <b>Circle-2</b> <b>Meerut</b> (RESPONDENT)
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<b>Appellant</b>	None
<b>Respondent</b>	Sh. Jeetendra Chand, Sr. DR

Date of hearing:	07/11/2022
Date of Pronouncement:	07/11/2022

**ORDER**

**PER N.K. BILLAIYA, AM:**

This appeal by the assessee is preferred against the order of the CIT(A), Meerut dated 12.06.2018 pertaining to A.Y. 2015-16.

2. The solitary grievance of the assessee is that the CIT(A) erred in confirming the addition of Rs.14,97,949/- made u/s. 68 of the Act.

3. At the very outset the Counsel for the assessee moved following application:-

To,  
The Hon'ble Members  
'E', Bench,  
Income Tax Appellate Tribunal,  
Delhi Benches, Lok Nayak Bhawan,  
New Delhi

**FIXED FOR 07.11.2022**

**Ref.: In the Appeal of Smt. NIKITA AGARWAL, 175, Saket, Meerut, Uttar Pradesh - 250001 bearing ITA No.5461/Del/2018 filed by Assessee, for Assessment Year 2015-16, Before 'E' Bench, New Delhi, PAN No.: AFIPB1480L.**

**Sub.:- Withdrawal of Appeal filed before the Hon'ble Tribunal.**

**MAY IT PLEASE YOUR HONOURS**

1. This is in the relation to the appeal filed by the applicant bearing ITA No.5461/Del/2018 on 20.08.2018 for A.Y. 2015-16, which is pending before 'E' Bench of the Hon'ble Tribunal.
2. That, the applicant has opted to settle the dispute in the said appeal and filed the application under Vivad Se Vishwas Scheme in accordance with Direct Tax Vivad se Vishwas Act, 2020. In view of the above, the assessee is filling the Form No.5 dated 07.02.2022 received from PCIT, Ghaziabad, for your ready reference.
3. That, in view of the above, the applicant assessee wishes to withdraw the said appeal filed and pending before the Hon'ble Tribunal.

**PRAYER**

In view of the above facts and circumstances, it is humbly prayed to kindly allow the applicant assessee to withdrawal of the aforesaid appeal filed by applicant assessee.

For the act of kindness, the assessee applicant shall ever be grateful.

Encl. :- As above.  
Dated :- 04.11.2022.  
Place :- NEW DELHI.

Yours faithfully,  
*Ankit Gupta*  
Counsel for the Applicant,  
(ANKIT GUPTA)  
Advocates

4. Noting the contents of the application this appeal is dismissed as withdrawn.

5. Decision pronounced in the open court on 07.11.2022.

Sd/-  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

\*NEHA, Sr. Private Secretary\*

Date:- .11.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
**(N. K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
 ITAT NEW DELHI

Date of dictation	07.11.2022
Date on which the typed draft is placed before the dictating Member	07.11.2022
Date on which the typed draft is placed before the Other member	07.11.2022
Date on which the approved draft comes to the Sr.PS/PS	07.11.2022
Date on which the fair order is placed before the Dictating Member for Pronouncement	07.11.2022
Date on which the fair order comes back to the Sr. PS/ PS	07.11.2022
Date on which the final order is uploaded on the website of ITAT	07.11.2022
Date on which the file goes to the Bench Clerk	07.11.2022
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	